

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2013
RLMP.NO(s). 22120-22122
(From the judgement and order dated 22/04/2013 in CRLA No. 1055/2011, CRLA
No. 1061/2011 and CRLA No. 1707/2011 of The HIGH COURT OF JUDICATURE AT
ALLAHABAD, BENCH AT LUCKNOW)

YOGENDRA PRASAD Petitioner(s)

VERSUS

KM.SEEMA AZAD & ANR.ETC.ETC. Respondent(s)
(For permission to file Special Leave Petition and office report)

Date: 29/11/2013 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Dinesh Kumar Garg, Adv.
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, Adv.
Mr. Deepak Mishra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

| Learned counsel for the petitioner states that he needs some more time to file |
| the deposition of the witnesses. |
| Eight weeks' further time is granted as a last chance to file the same. No |
| further time will be granted. List thereafter. |

| [KALYANI GUPTA] | | [SHARDA KAPOOR] |
| COURT MASTER | | COURT MASTER |